

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE JUSTICE P.P. BHATT, HON'BLE PRESIDENT
AND
SHRI G.S. PANNU, VICE PRESIDENT**

**ITA No. 1022/Del/2019
Assessment Year : 2008-09**

Shri Jai Bhagwan Singh Chauhan, 323-R, Model Town, Rewari, Haryana- 123401 (PAN: AEWPC7917E)	Income Tax Officer, Ward -1, Rewari.
(Appellant)	(Respondent)

Appellant by: None

Respondent by: Shri Jagdish Singh Dahiya, Sr. DR

Date of hearing : 23 .10.2020

Date of pronouncement : 23 .10.2020

ORDER

This appeal by the assessee is directed against the order of learned CIT(A), Rohtak dated 7.12.2018 and pertains to assessment year 2008-09.

2. The learned counsel for the assessee vide its letter has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to

this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 23rd October, 2020.

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

Sd/-

**(JUSTICE P.P. BHATT)
PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar